



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.1056/2021**

Today, this the 16<sup>th</sup>day of June, 2021

Through video conferencing

**Hon'ble Mr.Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Usha  
D/o Gyanender, Aged 32 years  
R/o A-100/212, 37 Gamri Extension  
Som Bazar, GarhiMendu, Bhajan Pura  
North East Delhi-110053.

(By Advocate: Mr. Abhay Singh)

...Applicant

Vs.

1. Delhi Subordinate Services Selection Board  
Through Authorised Representative  
Office at:  
FC-18, Institutional Area Karkardooma  
New Delhi-110092.
2. Planning Department, GNCTD  
Through Secretary  
Office at:  
Vikas Bhawan, A-Block, Second Floor  
I.P. Estate, New Delhi-110002.

...Respondents

(By Advocate: Ms. Esha Mazumdar)



## Order (Oral)

**Justice L. Narasimha Reddy**

The respondents issued an Advertisement in the year 2017, to select candidates for the post of Statistical Assistant, with Code No.04/2017. The qualification stipulated for the post is Post Graduation in various disciplines including that of Commerce. A written test was conducted and the applicant was otherwise, within the range of selection. However, during the course of verification of documents, it emerged that the Post Graduation degree was obtained by him after the last date of submission of the applications. He was given intimation in this behalf on 01.01.2021. This O.A. is filed challenging the said intimation, and for a direction to the respondents to treat the applicant as qualified, for being considered for selection to the post of Statistical Assistant.

2. Today, we heard Mr. Abhay Singh, learned counsel for the applicant, and Ms. Esha Mazumdar, learned counsel for the respondents.



3. It is not in dispute that a candidate must hold a Post Graduation degree in various disciplines, that included Commerce. The applicant did not hold such a degree, by the time the application was submitted. It is only thereafter, that he joined the Correspondence Course in Commerce in an Institution, and acquired the PG degree in the year 2020. One just cannot imagine that a candidate, who acquires the qualification after the last date of submission of application, can be treated as qualified.

4. We do not find any merit in the O.A. and accordingly, the same is dismissed. There shall be no order as to costs.

**( Mohd. Jamshed ) ( Justice L. Narasimha Reddy )**  
**Member (A) Chairman**

/jyoti/rk/ns/dsn